

In the Central Administrative Tribunal
Calcutta Bench

OA No.1163 of 1997.

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Smt. Sukbandan Kuwar

Vs.

Eastern Railway

For the Applicant : Mr. A.K. Jha, Ld. Advocate

For the Respondents: None

Heard on : 6-7-98

Date of Order : 6-7-98

O R D E R

When the case is taken up for admission, it is found that after correction of the cause title of the application as per order dated 25.3.1998, the applicant did not serve copy upon the respondents No. 1 & 2. None appears on behalf of the respondents No. 1 and 2. So, the applicant is directed to serve copy upon the respondents No. 1 & 2 within 7 days from to-day. Accordingly, the matter is adjourned to 30-7-98.

(D. Purkayastha)
Member(J)